

File No: 1(45)2011/Misc/FSSAI (Part-II)
Food Safety and Standards Authority of India
(Enforcement Division)
(A Statutory Authority established under Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi - 110002

The ²¹ May, 2016
June

Order

**Subject: Registration of FBOs using the platform of Common Service Centre-
Special Purpose Vehicle (CSC-SPV).**

In terms of Regulation 2.1 of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, all Food Business Operators (FBO) in the country have to be registered or licensed.

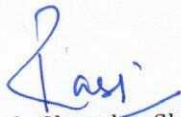
2. Against an estimate of around two crore FBOs, only around 35 lakh FBOs have been licensed or registered so far. In order to facilitate the registration of FBOs the State of Jammu and Kashmir has started using the platform of Common Service Centre - Special Purpose Vehicle (CSC-SPV) on payment of service charges of Rs 30/- in addition to the applicable registration fee.

3. The CSC model envisages that the Registration Certificate would be Auto Generated after filing of the application and the data shall be electronically transferred to the concerned Registering Authority for verification and other follow up actions (if any). The Auto Generated Registration Certificate would be provisional for the first 30 days. During this period, the Registering Authority can suspend or cancel the Registration Certificate for any non-compliance of the provisions of the FSS Act, Rules and Regulations.

4. Commissioners of Food Safety of all States/UTs are free to utilize Common Service Centre platform in order to accelerate the process of registration under FSS Act, 2006 (details of the CSC State Coordinators is enclosed). As a special promotion, FSSAI would fund CSC Service charges of Rs 30/- for Registration of FBOs until **04th August, 2016**.

5. This issues with the approval of Competent Authority

Encl: As above


(Rakesh Chandra Sharma)
Director (Enforcement)
Tel. No. 011-23220990

To,

- (i) All Commissioner of Food Safety of all States/UTs
- (ii) All Central Licensing Authority

Copy to:-

CITO - For necessary action and uploading on FSSAI website.

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